



was not possible to provide compassionate appointment. Thereafter, the petitioner has filed several representations for monetary compensation in terms of Para 9.5.0 (ii) Chapter-IX of Social Security of NCWA-VII which provides that if the lady crossed the age of 45 years, she will have the option to accept monetary compensation.

Ms. Swati Shalini, A.C. to Mr. Amit Kumar Das, learned counsel for the respondents-CCL submits that the petitioner may kindly be directed to file fresh representation before respondent nos.5 and 6, who will take decision in accordance with NCWA.

In view of above facts, considering the submission of learned counsel for the parties, the petitioner is directed to file fresh representation before respondent nos.5 and 6 within a period of four weeks. If the petitioner files such representation within the aforesaid period, respondent nos.5 and 6 will consider the case of petitioner in terms of Para 9.5.0 (ii) of National Coal Wage Agreement VI/IX and will pass reasoned order within a period of eight weeks thereafter. There is provision of monetary benefits in that clause to the dependents of deceased employee. Accordingly, respondent nos.5 and 6 will release the monetary benefit in terms of that clause of NCWA, if they come to the conclusion that she is entitled, the same shall be released within a period of four weeks thereafter.

With the above observations and directions, this writ petition stand dispose of.

**(Sanjay Kumar Dwivedi, J.)**

Anit